

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 01

Service Tax Appeal No. 11959 of 2017

(Arising out of OIA-VAD-EXCUS-002-APP-151-152-2017-18 Dated- 26/06/2017 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I)

Pramod Daswani

.....Appellant

Director Of M/s Guruprasad Infrastructure Pvt Ltd.,
Shivabi Luxuria, Opp. Jiji Mata Mandir,
Nr. Abb Compound, Makarpura, VADODARA, GUJARAT

VERSUS

C.C.E. & S.T.-Vadodara-ii

.....Respondent

1st Floor... Room No.101, New Central Excise Building,
Vadodara, Gujarat-390023

APPEARANCE:

None appeared for the Appellant
Shri. A.R. Kanani, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)

Final Order No. 10090 /2025

DATE OF HEARING:05.02.2025
DATE OF DECISION:05.02.2025

None has appeared nor is there any adjournment request on record. Matter has come up four times earlier on 09.08.2024, 23.08.2024, 22.11.2024 and 16.01.2025 and this is the fifth time. It appears that the party is not interested to pursue the appeal. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reasons of non-appearance on each occasion.

2. Appeal is dismissed.

(Dictated & Pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**